

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM NO.5
(IB)-1248(PB)/2018

IN THE MATTER OF:

M/s. Shinoj Koshy Petitioner/Applicant
v.
M/s Granite Gate Properties Pvt Ltd Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 02/07/2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Shailendra Singh,
Ms. Muskaan Garg, Advs in IA-2601/2021
For Noida Auth. : Mr. Rachit Mittal Adv.
For the RP : Mr. Sahil Sethi, Advocate

ORDER

IA. No. 2601/2021

List the matter for further consideration on 06.07.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)